

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 85886 of 2017

(Arising out of Order-in-Appeal No. MUM-SVTAX-002-APP-684-16-17 dated 24.01.2017 passed by the Commissioner (Appeals) Service Tax-II, Mumbai)

M/s Almech Enterprises

.....Appellant

113b Hubtown Soalris NSPadke Marg
Andheri (E) Mumbai Pin Code-400 069

VERSUS

Commissioner of Service Tax-II Mumbai

.....Respondent

4th floor New Central Excise
Building Maharhi Karve Road
Churchgate Mumbai Pin Code- 400 020

APPEARANCE:

None for the Appellant

Mr. Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85582 / 2021

Date of Hearing: 04.03.2021

Date of Decision: 04.03.2021

PER: AJAY SHARMA

In the instant Appeal, the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the aforesaid, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open court)

(Ajay Sharma)
Member (Judicial)

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